- 24. Shri A. Roy
- 25. Shri R.K. Mattoo
- 26. Shri P.R. Ranachandran
- 27. Shri A. Kazkur
- 28. Shri Murali Krishnan
- 29. Shri M.K. Satye
- 30. Shri Trilok Deep
- 31. Shri P.P. Balachandran
- 32. Shri A.H. Qureshi
- 33. Shri Kailash Parihar
- 34. Shri M. Mohan Joshi
- 35. Shri Manoj Joshi
- 36. Smt. Jyotsna Sharma
- 37. Shri Sudhanshu Roy
- 38. Smt. Sushma Ramachandran
- 39. Shri Bishen Kumar
- 40. Shri Alok Tomar
- 41. Shri Pankaj Sharma
- 42. Shri Sharad Dwivedi
- 43. Shri A.R. Durrani
- 44. Shri Satvir Tyagi
- 45. Shri R.N. Chaturvedì
- 46. Shri N.P. Verma
- 47. Ms. Shikha Parihar
- 48. Shri Inderiit Bahl
- 49. Shri H.A.V. Valappil
- 50. Shri C.I. Gopinath
- 51. Shri V. Rajagopalan
- 52. Shri K.A. Antony
- 53. Shri N. Mohammad
- 54. Shri K. Cheriyammakanakath

(D) Other Guests

- 55. Shri Ravindra Gupta
- 56. Shri R. Mehta
- 57. Shri V. Khanna
- 58. Shri N.A. Unnieerkutty
- 59. Shri P.V. Gangadharan
- (c) The expenditure incurred on providing hospitality to the inaugural guests was about Rs. 15,0004 in Indian Currency and equivalent to about Rs. 3.15 lakhs in foreign currency.

Withdrawal of Restricted Area Permit in North Eastern States

1797. DR. SANJAYA SINH: SHRI DAVID LEDGER:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Tourism Ministers of eastern and north-eastern States who met in Calcutta recently and urged the "Centre" to waive the restrictions on foreign tourists in the north-east; and
- (b) if so, the details thereof and the reaction of the Central Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Opening up of restricted areas to foreign tourists is constantly being reviewed in consultation with the Ministry of Home Affairs.

Case of Corruption against Chairman, National Airport Authority of India

1798. SHRI SOM PAL:
SHRI KAPIL VERMA:
SHRIMATI SATYA BAHIN:
SHRIMATI VEENA VERMA:

Will the Minister of CIVIL, AVIATION AND TOURISM be pleased to state:

- (a) whether it is a fact that C.B.I. have registered a case of corruption against the Chairman of National Airport Authority of India in connection with purchase of crash fire tenders.
- (b) if so, what are the details thereof; and
- (c) what departmental action is being contemplated against the Chairman?